

ITEM NO.29

COURT NO.13

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 25256/2018

(Arising out of impugned final judgment and order dated 24-01-2018 in REVP No. 3415/2016 passed by the National Consumers Disputes Redressal Commission, New Delhi)

ASHOK KUMAR

Petitioner(s)

VERSUS

NEW INDIA ASSURANCE CO. LTD.

Respondent(s)

Date : 11-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Ms. Kunika, Adv.
Ms. Srishti Singh, AOR

For Respondent(s) Mr. J. P. Sheokand, Adv.
Mr. Kuldeep Singh Kuchaliya, Adv.
Mr. Ajay Pal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties at length.

Arguments concluded.

Judgment reserved.

Written submissions, if any, be filed by the parties on or
before 17.07.2023.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER